

RAJYA SABHA

Thursday the 19th May, 1966/the 29th
Vaisakha, 1888 (Saka)

The House met at eleven of the clock.
MR. CHAPMAN in the Chair

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED MOVE TO GRANT AMNESTY
TO MIZO REBELS

DR. M. M. S. SIDDHU (Uttar Pradesh):
Sir, with your permission, may I call the
attention of the Minister of Home Affairs
to the reported move to grant amnesty to
Mizo rebels?

**THE MINISTER OF HOME AFFAIRS
(SHRI GULZARILAL NANDA):** The
Government has no proposal for the grant
of amnesty to Mizo rebels under consi-
deration. There is no such proposal under
consideration.

DR. M. M. S. SIDDHU: As far as the
Mizo and the Nagaland problems are con-
cerned, there have been disappointing news
about the Naga rebels coming in co-ope-
ration with the Mizo rebels and crossing
from East Pakistan.

MR. CHAIRMAN. You wanted to call
attention to the fact that there is a pro-
posal for amnesty, and the Home Minister
has said there is none.

SHRI N. SRI RAMA REDDY (Mysore).
I would like to know if very severe action
is proposed to be taken against all rebels
and round them up and safeguard the inter-
ests of the country very effectively

SHRI GULZARILAL NANDA: There
is no other answer but that it is very much
so.

श्री विमलकुमार मन्नालालजी चौरडिया
(मध्य प्रदेश) श्रीमन्, अभी तक के शासन
के व्यवहार में पता चलता है कि जो मीजो
विद्रोही हैं उनके प्रति उतनी सख्ती नहीं
दरनी जा रही है जितनी कि माधारण जनता

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अपेक्षा करनी है और उसका अर्थ यह लिया
जाता है कि चाहे सरकार ने इसको राज्य
क्षमा प्रदान करने के रूप में नहीं माना, मगर
उनके प्रति अपेक्षा जरूर करती जा रही है
और जितनी सख्ती होनी चाहिये उतनी नहीं
हो पा रही है। तो इस दृष्टि में क्या हमारी
सरकार इसी अपेक्षा से काम करने रहने वाली
है या ओर भी सख्ती काम में लाकर विद्रोहियों
को दवाने का प्रयत्न करेगी?

श्री सभापति: यह तो पूरा क्वेश्चन
आप मीजो के बारे में करना चाहते हैं। मगर
तो एमनेस्टी का था। उसका जवाब हो गया
है।

श्री विमलकुमार मन्नालालजी चौरडिया:
अपेक्षा करना भी एक तरह से राज्य क्षमा के
अंतर्गत आ जाता है। अगर हम उनकी राष्ट्र
विरोधी हरकतों पर ध्यान न दें और अपेक्षा
करें तो वह राज्य क्षमा के रूप में आ जाता
है। इस दृष्टि से मैं पूछना चाहता हूँ।

SHRI GULZARILAL NANDA: There
is no basis for the assumption of the hon
Member

MR. CHAIRMAN I think I will pass
on to the next item.

SHRI M. M. DHARIA (Maharashtra):
These are all relevant questions. When
we speak of amnesty, our information is
that nearly half of the area is under the
possession of the Mizo rebels, and I am told
that even the Government officers are pay-
ing ransom to these rebels for their own
protection. It is not only a question of
amnesty.

MR. CHAIRMAN: That was the question
you gave.

SHRI M. M. DHARIA: The point is
how the Government is going to tackle
this problem. Is it not relevant?

MR. CHAIRMAN: You should have
given a question as to how Government is
going to deal with the problem. The
question is about amnesty. The reply is
that there is no proposal for amnesty.

SHRI M. M. DHARIA : Along with that we would like to emphasize that it is necessary even to request the military to have its own operations to mop up the rebels from the area. It is not only a question of amnesty. We should get the reply. It is all relevant.

MR. CHAIRMAN : I will pass on to the next item.

PAPERS LAID ON THE TABLE

CERTIFIED STATEMENT OF ANNUAL ACCOUNTS (1964-65) OF THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES, NEW DELHI AND RELATED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI B. S. MURTHY) : Sir, I beg to lay on the Table a copy of the certified Statement of Annual Accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1964-65, together with the Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956 [Placed in Library. See No. LT-6384/66.]

THE INDIAN AIRCRAFT (PUBLIC HEALTH AMENDMENT) RULES, 1965

SHRI B. S. MURTHY : Sir, I beg to lay on the Table a copy of the Ministry of Health Notification S.O. No. 2735, dated the 27th August, 1965, publishing the Indian Aircraft (Public Health Amendment) Rules, 1965, under section 14-A of the Aircraft Act, 1934. [Placed in Library. See No. LT-6396/66.]

THE GOVERNMENT OF KERALA NOTIFICATIONS UNDER THE KERALA GOVERNMENT LAND ASSIGNMENT ACT, 1960

SHRI B. S. MURTHY : Sir, on behalf of **Shri S. D. Misra**, I also beg to lay on the Table, under sub-section (3) of section 7 of the Kerala Government Land Assignment Act, 1960, a copy each of four Notifications issued by the Government of Kerala. [Placed in Library. See No. LT-6383/66.]

REFERENCE TO THE ADVERSE REMARKS AGAINST A SECRETARY TO THE GOVERNMENT IN THE 50TH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE

SHRI CHANDRA SHEKHAR (Uttar Pradesh) : Sir, with your permission I rise to draw the attention of the House and that of the Government to a very serious affair that has been mentioned by the Public Accounts Committee. Sir, on the 11th of May during supplementaries I raised this question that one of the Secretaries of the Finance Ministry had been criticised and certain remarks had been made by the Public Accounts Committee in its 50th Report and the Minister of Finance promised that he would look into the matter and would deal suitably with the question. Mr. Chairman, the Public Accounts Committee for the first time in its history has made such an observation against any officer of the Government of India and that observation has been supported by a documentary proof that has been appended to the Public Accounts Committee Report. One Ram Krishan Kulwant Rai was given a contract worth Rs. 10 lakhs against all the rules prevalent at that time and all the rules were violated, and the matter came to the knowledge of the then Secretary of Iron and Steel, who is now Secretary of the Finance Ministry. He did not take any step against the defaulting officer but he passed a remark against one of his subordinate officers who tried to prevent this deal. With your permission I shall only quote the relevant portions of the Public Accounts Committee Report—this is 50th Report, page 67, paragraph 451. "Though the then Secretary of the Ministry came to know about this mistake, he simply acquiesced in it and had not a single word to say about it and did not even keep a record of the discussions he had with the officer at Dum Dum Airport." It goes on:

"On the other hand he could not restrain himself from commenting against an observation of the Chairman, H.S.L., who wanted to be straight-forward and firm. Such an attitude of the then Secretary of the Ministry could not be free from public criticism. The Subcommittee feel that there was a positive failure on the part of the Department of Iron and Steel to enquire into this lapse.